

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A. 985/95.

Dt. of Decision : 13-08-96.

K. Balakrishnarao

.. Applicant.

Vs

1. The Union of India, Rep. by
its General Manager, SE Rly,
Garden Reach, Calcutta-43.
 2. The Divl.Rly, Manager,
SE Rly, Visakhapatnam-4.
 3. The Chief Medical Superintendent,
SE Rly, Visakhapatnam-4.
- .. Respondents.

Counsel for the Applicant : Mr. P.B.Vijaya Kumar

Counsel for the Respondents : Mr. V.Bhiamna, Addl.CGSC.

CORAM:

THE HON'BLE SHRI R. RANGAREJAN : MEMBER (ADMN.)

Order

Oral Order (Per Hon'ble Shri R.Rangarajan, Member (Admn.))

This OA is filed praying for a direction to the respondents to treat the period from 3-1-92 to 11-6-92 as duty period ^{and} for a consequential direction to the respondents to refund the amount of Rs.24,723/- together with interest at 18% per annum w.e.f. the date of retirement.

2. The applicant submitted a representation for the above relief which was rejected by letter No.WPS/Mech/ONR/63/93 dated 11-5-93 (Annexure-I). Subsequently he has also filed a representation dt. 11-10-1993 (Annexure-3) addressed to R-2. Mr.J.Satyanarayana Murthy proxy counsel for Mr.V.Bhimanna, learned counsel for the respondents who appeared in this case could not tell whether the representation of the applicant dated 11-10-93 addressed to R-2 is disposed of or not. It is very sad that even a minor information could not be elicited from the respondents counsel. In view of the above the following direction is given:-

R-2 should dispose of the representation of the applicant dt. 11-10-93 (Annexure-3) in accordance with the rules and inform the applicant within a period of two months from the date of receipt of a copy of this order. If the applicant is going to be aggrieved by the reply to be given by the R-2 he is free to approach this Tribunal by filing a fresh OA under the relevant provision of AT Act.

3. The OA is ordered accordingly. No costs.
(Registry should send a copy of this OA alongwith enclosures and judgement to R-2)



(R. Rangarajan)
Member (Admn.)

Dated : The 13th August 1996.
(Dictated in Open Court)

O.A.NO.985/95

..3..

Copy to:

1. The General Manager,
South Eastern Railway ,
Garden Reach,
Calcutta - 43.
2. The Divisional Railway Manager,
South Eastern Railway,
Visakhapatnam.
3. The Chief Medical Superintendent,
South Eastern Railway,
Visakhapatnam - 4.
4. One copy to Mr.P.B.Vijaya Kumar, Advocate,
CAT, Hyderabad.
5. One copy to Mr.V.Bhimanna, Addl.CGSC,
CAT, Hyderabad.
6. One copy to ~~xxx~~Library, CAT, Hyderabad.
7. One duplicate copy.

YLKR

Cross
09985/95
TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)

DATED: 13.8.96

ORDER/JUDGEMENT
O.A. NO./R.A./C.P. No.

in

O.A. NO. 985/95

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOED
DISPOSED OF WITH DIRECTIONS
DISMISSED
DISMISSED AS WITHDRAWN
ORDERED/REJECTED ✓
NO ORDER AS TO COSTS.

YLKR

II COURT

No Spare Copy

